

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 955 of 2009

(Arising out of Order-in-Appeal No. 70/2009 dated 15/07/2009 passed by
the Commissioner of Central Excise, Bangalore)

Stericon Pharma Pvt. Ltd.

No. 9R, Sub-Layout Of Plot No.9, 1st Phase,
Bommasandra Industrial Area

Appellant(S)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
Bangalore-I**

Post Box No. 5400, C.R Buildings,
Bangalore - 560 001
Karnataka

Respondent(S)

Appearance:

Mr. Satheesh, Advocate

Mr. S. Devarajan, Dy. Commr. (AR)

For the Appellant

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20058 / 2020

Date of Hearing: 09/01/2020

Date of Decision: 09/01/2020

PER: BENCH

Learned counsel for the appellants submits that appellants have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **09/01/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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